

1	2	3
3	Bihar	Champaran, Saharsa, Madhepura, Purnea, Katihar, Saram, Muzaffarpur, Sitamarhi, Darbhanga, Madhubani, Ranchi, Gumla, Dohardaga, Palamou, Dumka, Godda, Deoghar and Sahabganj.
4	Maharashtra	Aurangabad, Jalana, Auravati, Wardha, Buldana, Sitara and Dule.
5	Gujarat	Bharuch.
6	West Bengal	Malda, Cooch-Bihar, West Dinajpur, Darjeeling and Jalpaiguri.
7	Haryana	Ambala.
8	Punjab	Gurudaspur, Ropar and Hoshiarpur.
9	Chandigarh	Chandigarh.
10	Himachal Pradesh	Entire State.
11	Jammu and Kashmir.	Entire State.
12	Manipur	Entire State.
13	Nagaland	Entire State.
14	Arunachal Pradesh	Entire State.
15	Sikkim	Entire State.
16	Mizoram	Entire State.

12 NOON

### PAPERS LAID ON THE TABLE

#### Notification of the Ministry of Finance (Department of Revenue) Under Customs Act and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. D. GADHVI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(i) G.S.R. Nos. 751(E) to 759(E), dated the 13th May, 1986 superseding Notification Nos. 186-Customs to 194-Customs, dated the 1st March, 1986 under which auxiliary duty of customs on goods falling under First Schedule to the Customs Tariff Act, 1975 (51 of 1975), was levied under

the provisions of the Finance Bill, 1986 and reissuing the same Notifications subsequent to the enactment of the Finance Act, 1986 (23 of 1986) on 13th May, 1986.

(ii) G.S.R. No. 903(E) dated the 24th June, 1986, amending Notification No. 276/85-Customs dated the 28th August, 1985, so as to provide for exemption from additional duty of Customs on Polyester fibre supplied to the handloom sector for the manufacture of low-price fabrics under a duly approved programme.

[Placed in Library. See No. LT—2772/86 or (i) and (ii)]

#### Notifications of the Ministry of Finance (Department of Revenue) regarding excise duty and related papers

SHRI B. D. GADHVI: Sir, I also beg to lay:

(i) A copy each in (English and Hindi) of the following Notifications

of the Ministry of Finance (Department of Revenue):—

(1) G.S.R. No. 738(E), dated the 8th May, 1986, amending Notification No. 177/86-Central Excise dated 1st March, 1986, so as to insert the words, brackets and figures 'the Finance Act, 1984 (21 of 1984)', after the words 'special duty of excise under' in clause (ii) in the opening paragraph thereof.

(2) G.S.R. No. 795(E), dated the 21st May, 1986, exempting narrow woven man-made fabrics of width not more than 30.5 cms. falling under heading No. 58.06 of the Schedule to the Central Excise Tariff Act, 1985, from the whole of the duty of excise leviable thereon under the said Schedule.

(3) G.S.R. No. 799(E), dated the 22nd May, 1986, exempting doubled or multifold yarn, falling within Chapter 54 of the Schedule to the Central Excise Tariff Act, 1985, and manufactured out of duty paid yarn from the whole of the duty of excise leviable thereon.

(4) G.S.R. No. 800(E), dated the 22nd May, 1986, exempting plates, blocks, sheets and strips of latex foam sponge from the whole of the duty of excise leviable thereon, provided the same are used in the manufacture of soles for chappals.

(5) G.S.R. No. 801(E), dated the 22nd May, 1986, exempting polypropylene staple fibre and tow and tops, falling under sub-heading No. 5501.90 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon as is in excess of the amount calculated at the rate of rupees five per kilogram.

(6) G.S.R. No. 811(E), dated the 27th May, 1986, making certain amendment to Notification No. 221/86-Central Excise dated the 2nd April, 1986, regarding flavouring

essences and concentrates used in the manufacture of aerated waters.

(7) G.S.R. No. 812(E), dated the 27th May, 1986, exempting aerated waters falling under heading No. 22.02 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excise and Salt Act, 1944 as is equivalent to the duty of excise already paid on the flavouring essences and concentrates falling under sub-heading No. 3302.10 of the said Schedule and used in the manufacture of the said aerated waters.

(8) G.S.R. No. 813(E) dated the 27th May, 1986, exempting parts and accessories of power tillers falling within Chapter 45, 48, 68, 84 or 85 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon under section 3 of the Central Excise and Salt Act, 1944.

(9) G.S.R. No. 814(E), dated the 27th May, 1986, exempting tyres, tubes and flaps, falling within Chapter 40 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon under section 3 of the Central Excise and Salt Act, 1944 subject to the conditions specified in the Notification.

(10) G.S.R. No. 815(E), dated the 27th May, 1986, making certain amendment to Notification No. 65/86-Central Excise dated the 10th February, 1986, in relation to Internal combustion engines.

(11) G.S.R. No. 825(E), dated the 2nd June, 1986, exempting fuel efficient motor vehicles of engine capacity not exceeding 1000 cubic centimeters, falling under heading No. 7.03 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excise and Salt

Act, 1944 as is in excess of the amount calculated at the rate of 20 per cent ad-valorem.

(12) G.S.R. No. 850(E), dated the 11th June, 1986, exempting self-adhesive tapes of plastics, falling under sub-heading No. 3919.00 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon as is in excess of 25 per cent ad-valorem.

(13) G.S.R. No. 883(E), dated the 18th June, 1986, amending Notification No. 70/77-Central Excise dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied for consumption on board or vessel of the Indian Navy.

(14) G.S.R. No. 900(E), dated the 24th June, 1986, exempting cigarettes falling under sub-heading No. 2403.11 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excises and Salt Act, 1944 as is equivalent to the duty of excise already paid under the said Central Excise and Salt Act, on 'Cut tobacco' falling under sub-heading No. 2404.90 of the said Schedule and used in the manufacture of such cigarettes.

(15) G.S.R. No. 901(E), dated the 24th June, 1986, prescribing an effective rate of duty of ten paise per kilogram on cut tobacco to be used in the manufacture of machine-rolled cigarettes and a nil rate of duty on dust of tobacco arising in the course of conversion of raw tobacco into cut-tobacco.

(16) G.S.R. No. 904(E), dated the 24th June, 1986, amending Notification No. 191/85-Central Excise dated the 20th August, 1985 so as to provide for exemption from excise duty on polyester fibre supplied to the handloom sector for the manufacture of low price fabrics under a duty approved programme.

(ii) Explanatory Memoranda on the Notifications mentioned at (2) to (16) above.

[Placed in Library. See No. LT—2773/86 for (i) (1) to (16) and (ii)].

**International Airports Authority of India (Annual Statement of Accounts) Amendments Rules, 1985 and related papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table under sub-section (3) of section 36 of the International Airports Authority Act, 1971, a copy each (in English and Hindi) of the Ministry of Transport (Department of Civil Aviation) Notification G.S.R. No. 942(E), dated the 27th December, 1985, publishing the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985, together with an Explanatory Note thereon. [Placed in Library. See No. LT—2778/86]

**Report (1984-85) of the Visva Bharati University, Shantiniketan and related papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 35 of the Visva Bharati Act, 1951:—

(i) Annual Report of the Visva Bharati University, Shantiniketan, for the year 1984-85.

(ii) Review by Government on the working of the University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2785/86 for (1) and (2)].